

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest,
Disaster Management, Relief and Rehabilitation,
Mantralaya, Mumbai-400 032
No. DMU/2020/CR. 92/DisM-1, Dated 13th April 2020

NOTIFICATION

COVID-19 - The Epidemic Diseases Act, 1897- Extension to revised Lockdown
Orders Dated 25th March 2020

Reference:

1. The Epidemic Diseases Act, 1897
2. The Disaster Management Act, 2005
3. Government Notification, Revenue and Forest Department,
Disaster Management, Relief and Rehabilitation , Dated-25th
March 2020

No DMU/2020/CR. 92/DisM – 1. Whereas the State Government is satisfied that the State of Maharashtra is threatened with the spread of Covid-19 Virus, and therefore to take certain emergency measures to prevent and contain the spread of the virus, vide above notification dated 25th March 2020, the Government in exercise of the powers conferred under Section 2 of the Epidemic Diseases Act, 1897, read with all other enabling provisions of The Disaster Management Act, 2005, notified lockdown in the entire State of Maharashtra with immediate effect till midnight of 14th April 2020;

2. And whereas it is expedient to take measures further to contain the spread of virus;

3. Now, therefore, in exercise of the powers conferred under section 2 of the Epidemic Diseases Act, 1897 and of all other powers enabling it in that behalf, the State Government hereby directs that the lock-down orders issued vide Notification dated 25th March 2020 shall now be extended upto and inclusive of 30th April 2020;

A. J. Malhotra
13.4.20